

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'A' BENCH, MUMBAI.**

**BEFORE SHRI B.R. BASAKARAN, ACCOUNTANT MEMBER AND
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

ITA Nos.5017 & 5018/Mum/2013 (Assessment Years : 1992-93 & 1993-94)		
Shri Atul C. Vyas,16, Hardayal Society, 3 Garodia Nagar, Ghatkopar (E), Mumbai- 400 075 PAN AABPV5606N	Vs.	Asst. Commissioner of Income Tax, Central Circle 31, R.No.409, Aayakar Bhavan, M.K. Road, Mumbai-400020
(Appellant)		(Respondent)
Appellant By :		Mr. Dharmesh Shah.
Respondent By :		Mr. Manoj Kumar Sinha, DR
Date of Hearing :		27.12.2022
Date of Pronouncement :		27.12.2022

O R D E R

Per Bench :

The assessee has filed these appeals challenging the orders passed by Ld CIT(A)-40, Mumbai confirming the penalty levied u/s.271(1)(c) of Income Tax Act, 1961 (in short 'the Act') for the assessment years 1992-93 and 1993-94.

2. At the time of hearing, the assessee filed a letter dt.27.12.2022 wherein he has expressed his desire to withdraw these appeals for the reason that substantial amount of addition(s) made in both the years have been deleted by the Tribunal vide its order dt.13.12.2022 passed in ITA No.6723/Mum/2012 and ITA No.7376/Mum/2013.

3. The learned Department Representative did not object to the plea of the assessee. Accordingly, we allow the assessee to withdraw both the appeals.

4. In the result, both the appeals of assessee are dismissed as withdrawn.

Pronounced in the open court on 27th Dec., 2022.

Sd/-

(RAHUL CHAUDHRY)

Judicial Member

Mumbai, Dt. 27.12.2022.

Sd/-

(B.R. BASAKARAN)

Accountant Member

* Reddy gp

Copy to :

1.	The Assessee
2.	Respondent
3.	C I T- Mumbai
4.	CIT(Appeals)-40, Mumbai
5.	DR, ITAT, Mumbai.
6.	Guard File.

By Order

Asst. Registrar, ITAT, Mumbai.